The Indian Partnership (Uttar Pradesh Amendment) Act, 1974

Act 33 of 1974

Keyword(s):
Central Act Amendment, The Indian Partnership Act, 1932

Amendments appended: 34 of 1979, 19 of 2001
THE INDIAN PARTNERSHIP (UTTAR PRADESH AMENDMENT) ACT, 1974

(U. P. ACT NO. 33 OF 1974)

*[Authoritative English Text of the Bharatiya Bhagidari (Uttar Pradesh Sanshodhan) Adhikintam, 1974]*

AN ACT

to amend Indian Partnership Act, 1932, in its application to Uttar Pradesh

IT IS HEREBY enacted in the Twenty-fifth Year of the Republic of India as follows:

1. (1) This Act may be called the Indian Partnership (Uttar Pradesh Amendment) Act, 1974.

   (2) It extends to the whole of Uttar Pradesh.

   (3) It shall come into force on such date as the State Government may by notification in the Gazette appoint in this behalf.

*[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated June 27, 1974.]*

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on August 7, 1974 and by the Uttar Pradesh Legislative Council on August 14, 1974.)

(Received the Assent of the President on November 4, 1974 under Article 201 of the Constitution of India and was published in the Uttar Pradesh Gazette (Extraordinary), dated November 7, 1974.)

PRICE 10 PASE
Substitution of Schedule I to Act IX of 1932.

For Schedule I to the Indian Partnership Act, 1932, the following Schedule shall be substituted, namely:—

**SCHEDULE I**

*Maximum Fees*

[See sub-section (1) of section 71]

<table>
<thead>
<tr>
<th>Document or act in respect of which the fee is payable</th>
<th>Maximum fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Statement under section 58</td>
<td>One hundred rupees.</td>
</tr>
<tr>
<td>2. Statement under section 60</td>
<td>Thirty rupees.</td>
</tr>
<tr>
<td>3. Intimation under section 61</td>
<td>Thirty rupees.</td>
</tr>
<tr>
<td>4. Intimation under section 62</td>
<td>Thirty rupees.</td>
</tr>
<tr>
<td>5. Notice under section 63</td>
<td>Thirty rupees.</td>
</tr>
<tr>
<td>6. Application under section 64</td>
<td>Thirty rupees.</td>
</tr>
<tr>
<td>7. Inspection of the Register of Firms under sub-section (1) of section 66.</td>
<td>Ten rupees for the inspection of one volume of register</td>
</tr>
<tr>
<td>8. Inspection of documents relating to a firm under sub-section (2) of section 66.</td>
<td>Ten rupees for the inspection of all documents relating to one firm.</td>
</tr>
<tr>
<td>9. Copies from the Register of Firms</td>
<td>Four rupees for each hundred words or part thereof.</td>
</tr>
</tbody>
</table>

THE INDIAN PARTNERSHIP (UTTAR PRADESH AMENDMENT) ACT, 1979

(U. P. ACT NO. 54 OF 1979)

[Authoritative English Text of the Bhartiya Bhagidari (Uttar Pradesh Sansadhan Adhiniyam, 1979) (Uttar Pradesh Adhiniyam Sankhya 34 of 1979)]

AN ACT

further to amend the Indian Partnership Act, 1932 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Thirtieth Year of the Republic of India as follows :-

1. (1) This Act may be called the Indian Partnership (Uttar Pradesh Amendment) Act, 1979.

(2) It extends to the whole of Uttar Pradesh.

2. For section 57 of the Indian Partnership Act, 1932, as applicable to Uttar Pradesh, the following section shall be substituted, namely—

57. (1) The State Government may, by notification, appoint a Registrar of Firms who shall exercise, perform and discharge the powers, functions and duties of the Registrar under this Act throughout Uttar Pradesh.

(2) The State Government may likewise appoint one or more Deputy Registrars of Firms and Assistant Registrars of Firms who shall exercise, perform and discharge all or such of the powers, functions and duties of the Registrar and in such areas as are notified in the notification.

(3) The officers appointed under sub-section (1) or sub-section (2) shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code."

(For Statement of Objects and Reasons; please see Uttar Pradesh Gazette (Extraordinary), dated September 4, 1979).

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on September 4, 1979) and by the Uttar Pradesh Legislative Council on September 5, 1979).

[Received the assent of the President on October 10, 1979 under article 201 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated October 22, 1979).]
THE INDIAN PARTNERSHIP (UTTAR PRADESH AMENDMENT) ACT, 2001
(U.P. ACT No. 19 of 2001)
[As Passed by the Uttar Pradesh Legislature]

AN ACT

further to amend the Indian Partnership Act, 1932 in its application to Uttar Pradesh.

IT IS HEREBY enacted in the Fifty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Partnership (Uttar Pradesh Amendment) Act, 2001.

(2) It extends to the whole of the Uttar Pradesh.

2. For Schedule-I to the Indian Partnership Act, 1932 the following Schedule shall be substituted, namely:—

"SCHEDULE-I
MAXIMUM FEES

[see sub-section (1) of section 71]

<table>
<thead>
<tr>
<th>Document or Act in respect of which the fee is payable</th>
<th>Maximum fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Statement under section 58</td>
<td>Five hundred rupees</td>
</tr>
<tr>
<td>2. Statement under section 60</td>
<td>One hundred fifty rupees</td>
</tr>
<tr>
<td>3. Intimation under section 61</td>
<td>One hundred fifty rupees</td>
</tr>
<tr>
<td>4. Intimation under section 62</td>
<td>One hundred fifty rupees</td>
</tr>
<tr>
<td>5. Notice under section 63</td>
<td>One hundred fifty rupees</td>
</tr>
<tr>
<td>6. Application under section 64</td>
<td>Fifty rupees</td>
</tr>
<tr>
<td>7. Inspection of the Register of Firms under sub-section (1) of section 66</td>
<td>Fifty rupees</td>
</tr>
<tr>
<td>8. Inspection of documents relating to a Firm under sub-section (2) of section 66</td>
<td>Twenty rupees for each hundred words or part thereof</td>
</tr>
<tr>
<td>9. Copies from the Register of Firms</td>
<td></td>
</tr>
</tbody>
</table>

STATEMENT OF OBJECTS AND REASONS

The maximum fees provided for in Schedule-I to the Indian Partnership Act, 1932 have not been revised since the year 1974. It is considered necessary to revise these fees in view of the increase in expenditure on the administration of the Act. Accordingly, it is proposed to amend the said Schedule-I.

The Indian Partnership (Uttar Pradesh Amendment) Bill, 2001 is introduced accordingly.

By order,
Y.R. TRIPATHI,
Pramukh Sachiv.